

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Orderly (UT Cadre) in the Department of Law, Justice and Parliamentary Affairs.

Reference:- General Administration Department's OM No. GAD/MTG0RBIV/63/2021-09-GAD dated 19-10-2021.

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Government Order No: 4894 -JK(LD) of 2021.
Dated : 21 - 10 - 2021.
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Pursuant to the recommendation of the J&K Service Selection Board, sanction is hereby accorded to the temporary appointment of the Mr. Nikhil Badgal S/o Tilak Raj R/o Katli Samba (SC) against the post of Orderly in UT Cadre, carrying the Pay Level-SL1 (14800-47100) with immediate effect:-

The appointment shall be subject to the following conditions:-

- f/s/om*
- (i) the appointee shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days alongwith all original certificates. In case the appointee does not join within the said period, his appointment shall be deemed to have been cancelled without any further notice;
 - (ii) the appointee, shall give an undertaking in the shape of an affidavit to the effect that:-
 - (a) if on verification the qualification certificate/ reserved category certificate/experience certificate (wherever applicable) is found forged, false or fake by the concerned issuing authorities, the appointee shall have no claim for appointment.
 - (b) salary of the appointee shall not be drawn and disbursed to him unless and until the satisfactory report/genuineness of the certificates in respect of (ii) (a) above is received;
 - (iii) the appointee shall be governed in terms of the Jammu and Kashmir Probationer (Condition of Service, Pay and Allowances) and Fixation of Tenure Rules, 2020 notified vide S.O No. 192 of 2020 dated 17-06-2020;
 - (iv) if by any chance candidate who is not eligible for the post manages to secure selection by way of misrepresentation and false information and it comes to notice at a later
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stage, he will be liable for cancellation of selection and criminal prosecution as well in light of the Judgment rendered by the Hon'ble Supreme Court;

- (v) the inter-se seniority of the appointee shall be as per the merit as it exists in the select list;
- (vi) the appointment shall be subject to outcome of the writ petition/OA, if any pending on the subject; and
- (vii) the appointee shall furnish an undertaking as per the enclosed format.

By Order of Lieutenant Governor.

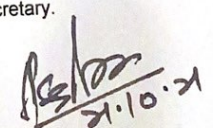
Sd/-
(Achal Sethi)
Secretary to Government.

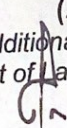
Dated: 21 - 10 - 2021.

No.LAW-Estt/273/2021-10.

Copy to the:-

1. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
2. Principal Secretary to Government, Agriculture Production and Farmers Welfare Department (Chairman, Accelerated Recruitment Committee).
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Divisional Commissioner, Jammu.
6. Director Finance, Department of Law, Justice and Parliamentary Affairs.
7. Director Litigation, Jammu.
8. Secretary, J&K Service Selection Board, Jammu. This is with reference to his No. SSB/Secy/Sel/Class-IV/2021/7103-11 dated 18-10-2021.
9. Private Secretary to the Chief Secretary for information of the Chief Secretary.
10. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
11. Select candidate for compliance.
12. Government Order file.
13. Concerned file.


(Ashish Gupta)
Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.


21.10.2021